

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI

O.A. No. 1872/95 &
O.A. No. 1861/95

Date of decision 27-2-1995

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

O.A. 1872/95

Shri Surendra Kumar Tyagi,
s/o Shri Satya Pal Tyagi
Technician
Telephone Exchange, Nai Mandi,
Muzaffar Nagar-U.P.

... Applicant

(By Advocate Shri K.P.S. Rao)

Vs.

1. Union of India, through
Secretary
Ministry of Communications,
Dept. of Tele-Communications,
Sanchar Bhawan, Ashoka Road,
New Delhi.

2. Chief General Manager Telecom.
U.P. Circle (West)
Dehradun-U.P.

... Respondent

O.A. 1861/95

Sh. Santosh Kumar Varshney
S/o Late Shri Salig Ram Gupta,
Technician (S/R)
Office of S.D.E. Phones,
Aligarh-U.P.

... Applicant

(By Advocate Shri K.P.S. Sunder Rao)

Vs.

1. Union of India through
Secretary,
Ministry of Communications,
Dept. of Tele-Communications,
Sanchar Bhawan, Ashoka Road,
New Delhi.

2. Chief General Manager Telecom.,
U.P. Circle (West),
Dehradun-U.P.

... Respondent

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

As the law and fact of these OAs are similar they are being disposed of by this common judgment.

2. In these OAs applicants have prayed for the following reliefs:-

- (a) Direct the respondents to treat the applicant as being eligible to be considered as a Walk-in group for promotion to the post of ITOs in terms of Order dated 18.4.94 and as being eligible to appear at the departmental qualifying examination in terms of Orders dated 18.4.94 and 13.12.1994.
- (b) Or alternatively quash the orders dated 18.4.1994 and 13.12.1994 as being illegal and violative of Article 14 and 16 of the Constitution of India.

3. We note that these OAs have been filed as far back as in September, 1995 but despite several opportunities, none has appeared for the respondents and no reply has been filed either. In fact on 16-2-1996 ^{that} it was directed, ~~if~~ the respondents failed to file their reply by today, the matter would be considered on the basis of the pleadings available in records.

4. In the absence of the respondents either in person or through counsel, and as no reply has been filed, we are not aware of the stand taken by the respondents as regards the contents of the O.A.

5. However, we disposed of the OA with a direction to the respondents to consider the relief set out by the applicant in paragraph 8(a) of his OA and pass a detailed, succinct and reasoned order, in *Under Information of the Applicant* accordance with law ~~within~~ two months from the date of receipt of a copy of this order.

(8)

6. In the event that the respondents find that the applicants are not eligible to be considered for the posts in question, they will specifically indicate the reasons for their decision.

7. This O.A. stands disposed of. No contra.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adihe
(S. R. Adihe)
Member (1)

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